

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE,  
CHENNAI**

**O.A.No. 159 of 2020 (SZ)**

**IN THE MATTER OF:**

K.K. Muhammed Iqbal

... Applicant(s)

Versus

Kerala Coastal Zone Management Authority  
and Ors.

... Respondent(s)

**SITE INSPECTION REPORT FILED BY KCZMA**

**Ms.REMA SMRITHI V.K.  
Standing Counsel for KCZMA**

**#2, Temple Glade Apartment, Beach Road, Kalakshetra Colony,  
Besant Nagar, Chennai 600 090  
9445782946**

## Site Inspection Report

**As per O.A No. 159/2020 dated 25<sup>th</sup> August 2020 of Hon'ble National Green Tribunal, Chennai**  
**File No: 1495/A1/20/KCZMA**

Construction of Slaughter Waste Processing Industrial Unit by  
M/s. Alliance Marine Products, Industrial Development Area  
Edayar, Muppathadam.P. O., Kadungalloor Village, Ernakulam  
District, Kerala

### Introduction

Sri. Muhammed Iqbal filed O.A No. 159 of 2020 before the Hon'ble National Green Tribunal, Southern Zone, Chennai against the 'Consent to Establish' given by Kerala State Pollution Control Board for setting up a slaughter waste processing industrial unit in Survey No. 57/2, 57/3 and 57/4 of Kadungalloor Village in Kadungalloor Grama Panchayat in Ernakulam Dist.

The Hon'ble NGT in its order dated 25.08.2020 directed the 1<sup>st</sup> Respondent, the Kerala Coastal Zone Management Authority (KCZMA) to inspect the area in question and ascertain as to whether there was any violation of CRZ Notification 2011 or 2019 if any, which is in force at the time when the unit was established. If there is any violation, then what is the nature of action that is proposed to be taken by KCZMA and submit a report to Hon'ble NGT.

KCZMA in its 110<sup>th</sup> Meeting held on 11.09.2020 discussed the matter and deputed Dr. P. K. Thulasidas, Member, KCZMA -- the undersigned, to inspect the site to ascertain the CRZ status. Accordingly, I have conducted the site inspection on 30.11.2020 and the observations are presented in this report.

### Observations

- 1) The constructed building and structures lies in Sy.No57/2,57/3 and 57/4 of Kadungallur Village, Ernakulam District on the bank of Periyar River, a



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tidal influenced water body which covers CRZ Notification 2011. At the time of visit, the project proponent of the slaughter waste processing unit, M/s Alliance Marine Products (Mr. Abdul Latheef, K. K) was present at the site and the following documents provided by the company were examined (Attached as ANNEXURE I to IV):

- a) The letter of 'Consent to Establish' issued by the Kerala State Pollution Control Board dated 27.07.2019.
- b) PATTAYAM issued for Sy Nos. 57/2, 57/3 and 57/4 by Tahasildar, Paravur on 19<sup>th</sup> March 2019
- c) District Industries Centre, Ernakulam allotting Building No. 230 A to the government land of 1.8 Acres in the Sy Nos. 57/2, 57/3 and 57/4 allotted to M/s Alliance Marine Products dtd 22.2.2019 for setting up of fish meal and chicken meal enterprises.
- d) Govt order No. 148/2020 dtd 03.06.2020 of the Joint Secretary, Revenue department, Govt of Kerala allowing the project proponent to mortgage the land to obtain loan from Union Bank of India.

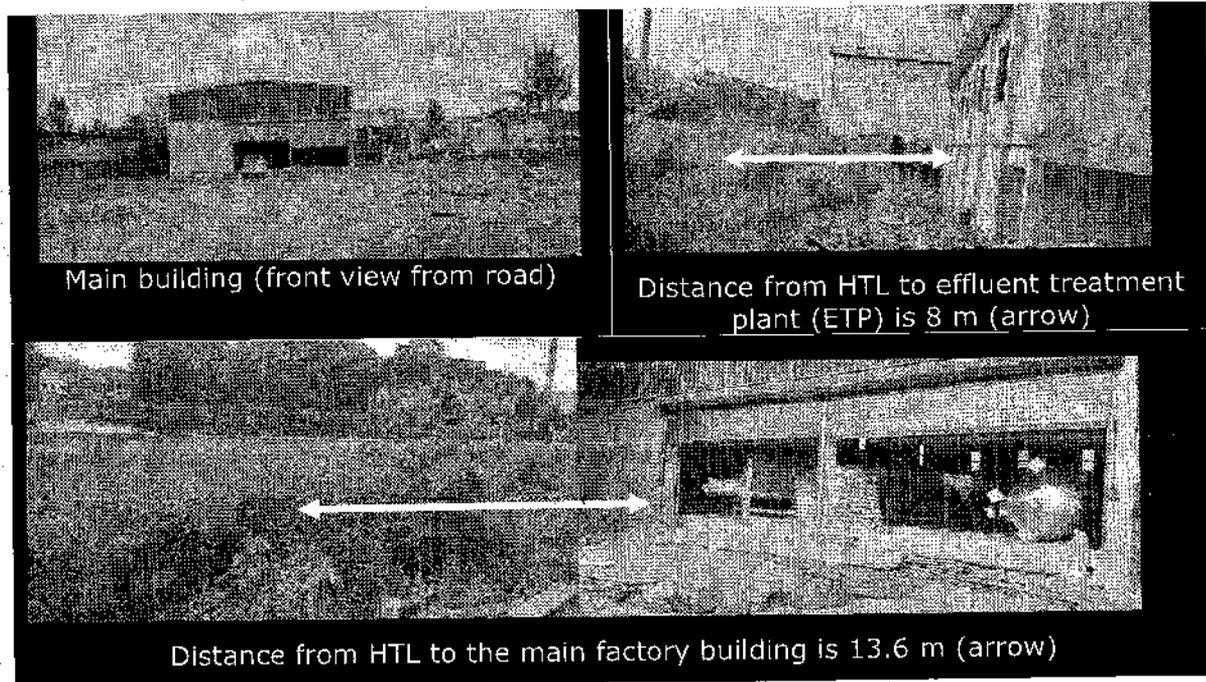
2) Currently, machinery installation is going on in the main building and the factory has not yet started its operation. The boundary of the factory site had compound wall on four sides including the bank of Periyar river. There is an old pump house seen in the compound close to the effluent treatment plant. The project site is situated on the bank of Periyar river, a tidal influenced water body. The physical measurements of distances between the water body and the constructed buildings were made. It was noted that:

- a) The distance between High Tide Line (HTL) of Periyar river and the main building is 13.6 m
- b) The distance between High Tide Line (HTL) of Periyar river and the Effluent Treatment Plant is 8 m (see Photo).
- c) The width of water body is 80 m and the CRZ area is applicable upto 80 m from the HTL of Periyar river towards landward side and is



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categorised as No Development Zone (NDZ) of CRZ III as per CRZ Notification 2011.



## Provisions of CRZ Notification

### CRZ Notification 2011

The CRZ Notification 2011 (Notification S.O 19(E) dated 06.01.2011 known as CRZ Notification, 2011) is applicable to this case.

As per clause 8 III A of CRZ Notification 2011 that area upto 200 metres from HTL on the landward side in case of seafront and 100mts along tidal influenced water bodies or width of the creek whichever is less is to be earmarked as "No Development Zone" of CRZ III category. The width of water body adjacent to the constructed buildings is 80m and the No Development Zone of CRZ III is upto 80m from the HTL of Periyar river towards landward side.

Being a tidal influenced water body, the constructed building comes under the purview of Clause 8 III A (i) (ii) and (iii) of CRZ Notification 2011. As per the



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notification, the constructed buildings in NDZ of CRZ III are prohibited activity. From KCZMA records, it is stated that the project proponent had not submitted any application to KCZMA to obtain CRZ clearance although the project proponent must seek prior clearance.

The CRZ Notification 2011 is applicable to this case and as per approved Coastal Zone Management Plan (CZMP) 2011, the project site lies in No Development Zone of CRZ III category. The CZMP 2011 was prepared by the National Centre for Earth Science Studies, Thiruvananthapuram and approved by MoEF& CC vide letter no. F No. 12-7/2018- IA .III dated 28.02.2019.

### **Conclusions**

Based on the field visit and perusal of the available documents it is concluded that the constructed factory buildings lie in the No Development Zone (NDZ) of CRZ III violating the provisions of CRZ Notification 2011, which is applicable to this case.

It is recommended that KCZMA should initiate proceedings as per applicable legal provisions.



Responsible for the report:

Dr. PK Thulasidas  
Member (Expert), KCZMA  
Date: 18.12.2020

Encl: Annexure - I to IV



FILE NO. :PCB/ESC/CTE-11/2019

Date of issue :26/07/2019



**KERALA STATE POLLUTION CONTROL BOARD**

**CONSENT TO ESTABLISH**

**ISSUED UNDER**

**Section 25 of Water (Prevention & Control of Pollution) Act, 1974  
Section 21 of the Air (Prevention & Control of Pollution) Act, 1981**

and

**Environment (Protection) Act, 1986**

**As per Application No. :9908698**

**Dated:11-07-2019**

TO

**M/s ALLIANCE MARINE PRODUCTS**

**I.D.A. EDAYAR**

**MUPPATHADOM P.O - 683502**

**Consent No. :PCB/ESC/IC/CE-28/19**

**Valid Upto :10/07/2024**

**1. GENERAL**

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.



1	VALIDITY	10/07/2024
2	Name and Address of the establishment	ALLIANCE MARINE PRODUCTS I.D.A. EDAYAR MUPPATHADOM P.O - 683502 683502
3	Communication	Telephone :91-9447130157 Fax :- E-mail:consultancyfield@gmail.com
4	Occupier Details	ABDUL LATHEEF K.K KULANGARATHOTTATHIL HOUSE SOUTH VELLARAPPILLY P.O SREEMOOLANAGARAM,ERNAKULAM - 683580
5	Local Body	KADUNGALLOOR PANCHAYATH
6	Survey Number	57/2,57/3,57/4
7	Village	KADUNGALLOOR
8	Taluk	PARAVUR
9	District	Esc eloor
10	Capital Investment(Rs in Lakhs)	Rs.850 Lakhs
11	Scale	Medium
12	Category	RED
13	Annual fee(Rs)	Rs.65000/-
	Total Fee remitted(Rs)	Rs.3,37,500/-
14	<b>RAW MATERIAL</b>	<b>PRODUCTS</b>
	CHICKEN WASTE @ 30 Metric Tonnes/day ANIMAL WASTE @ 30 Metric Tonnes/day FISH @ 100 Metric Tonnes/day	FISH MEAL @ 40 Metric Tonnes /day FISH OIL @ 05 Metric Tonnes /day CHICKEN MEAL @ 15 Metric Tonnes /day MBM @ 22 Metric Tonnes /day CHICKEN OIL @ 03 Metric Tonnes /day TALLOW @ 03 Metric Tonnes /day
15	Total Power Required (HP)	926 HP

## 2. CONDITIONS AS PER

### The Water(Prevention and Control of Pollution)Act, 1974

- 2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the proposal submitted along with the application shall be made functional before commissioning. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with.
- 2.2 Water Consumption : 16,5000 litre/day
- 2.3 Effluent Generation : 100000 liters/day
- 2.4 The characteristics of effluent after treatment shall confirm to the following tolerance limits:

SI.NO.	Characteristics	Unit	Tolerance Limit
			Trade Effluent
1	PH	-	6.5- 8.5



	BOD ( 3 Days 27 deg c)	mg/lit	-	30
	COD	mg/lit	-	250
4	SS	mg/lit	-	50
5	Sulphides	mg/lit	-	2
6	Ammoniacal Nitrogen	mg/lit	-	50
7	Oil and Grease	mg/lit	-	10

2.5 Mode of disposal of treated effluent : Reuse and Soak pit

**3. CONDITIONS AS PER**

**The Air(Prevention and Control of Pollution)Act, 1981**

3.1 Adequate air pollution control measures shall be provided before commissioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	

3.2 Emission characteristics shall not exceed the following:

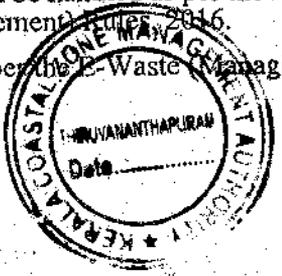
Sl.No.	Parameter	Limiting Standards (mg/Nm3)

**4. CONDITIONS AS PER**

**The Environment (Protection) Act, 1986.**

- 4.1 The construction activities shall be carried out strictly in compliance with the provisions of the Noise Pollution (Regulation and Control)Rules 2000.
- 4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001
- 4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 4.4 e-waste shall be disposed off safely as per the E-Waste (Management) Rules, 2016.

**5. SPECIFIC CONDITIONS**



4.1. This consent is granted subject to the power of the Board to review and make variation in the conditions or revoke the consent as the Board deems fit and the copy of the documents submitted including affidavit in stamp paper and Bank guarantee of 2 lakhs (Two lakhs) submitted for 5 years ensuring the establishment of air and water pollution control facilities.

5.2. At the end of the validity period if the construction is in progress, the same shall be got renewed. If the construction is not started in the consent period, the applicant shall apply a fresh for consent to establish.

5.3. The applicant shall comply with the instructions that the Board may issue from time to time regarding the prevention and control of air, water, land and sound pollution.

5.4. The date of commissioning shall be intimated, at least one month in advance, to the District Office of the Board.

5.5. Consent to Operate / Authorisation shall be obtained, before commissioning the industry, under the Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981 and the relevant Rules under Environment (Protection) Act 1986.

5.6. The location of all buildings and structures shall be as per the approved site plan. No change or alteration of the industrial plant is to be made without the prior written permission of the Board. Any change in the particulars furnished and/or in the identity of the occupier/authorised agent is to be intimated to the Board forthwith.

5.7. Sanitation facilities shall be provided to the workers and the effluent generated any shall be disposed of scientifically

5.8. All operations likely to produce dust or noise shall be carried out with appropriate enclosure.

5.9. Necessary arrangement for collection, segregation, storage, handling and disposal of solid waste including garbage shall be provided before commissioning.

5.10. Scientific facility for the odor control i.e Bio filter of adequate capacity as per the proposal submitted, may be established prior to the commissioning of the unit.

5.11. ETP of 100 KLD capacity as per the proposal submitted shall be established prior to obtaining consent to operate., so as to meet the effluent standards as per condition 2.4 .

The ETP shall be as per the proposal submitted comprising of the following components.

1. Bar-screen chamber 2. Grit Chamber 3. Fat and Oil Removal with dissolved air floatation method 4. Fat & Oil Trap 5. High Rate Anaerobic Digester 6 Biological nitrification/denitrification. 7. Anaerobic feed Tank 8. Equalization tank 8. Anoxic (Denitrification) Tank 9. Extended Activated Sludge Process 10. Secondary Clarifier 11. Ultrafiltration (UF) 12. Chlorination / disinfection: 13.PSF 14.ACF 15.Sludge Management: Filter press

5.12. All vents shall be routed to the odour control system.

5.13. Boiler shall be provided chimney of min 30 M height and may provide air pollution control device to control particulate matter .

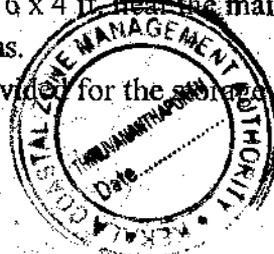
5.14. The generator of 500 KVA must have acoustic enclose, and emissions shall be routed through an exhaust pipe of minimum height 4.5 meter from the roof level of nearest building.

5.15. A separate area shall be ear marked for the storage of raw material and shall be kept enclosed

5.16. Storm water shall not be mixed with process effluent.

5.17. The applicant shall put up a sign board of size 6 x 4 ft near the main entrance of the plant to display the name of the unit and important consent conditions.

5.18. Chilled room of adequate capacity shall be provided for the storage of raw materials.



DATE :26/07/2019

Digitally signed by P B  
SREELAKSHMY  
Date: 2019.07.27 00:11:19 +05'45'  
SIGNATURE & SEAL OF ISSUING AUTHORITY  
ENVIRONMENTAL ENGINEER,DO-3



To

Abdul Latheef K.K  
Kulangarathottathil House  
South Vellarappilly P.O  
Sreemoolanagaram,Ernakulam



1. This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to [krocmmms.nic.in](http://krocmmms.nic.in) and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.



B1-9222/18

**FORM OF PATTA**

This patta is issued on the 19<sup>th</sup> day of March 2019 in favour of **M/s Alliance Marine Products, Industrial Development Area, Edayar, Muppathadam.P.O, Kadungalloor vailage** contemplated in GO(MS).No.303/2018/RD, TVM dated 16.08.2018.

**APPENDIX -III**  
(Rule 19)

Number : 36281 ✓

Taluk : Paravur

Village : Kadungalloor

Pattadar: **M/s Alliance Marine Products, Industrial Development Area, Edayar, Muppathadam.P.O, Kadungalloor vailage**

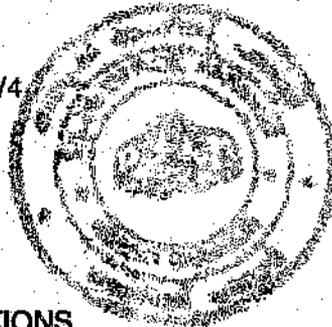
The amount of tax as per this patta should be paid to the Village Officer, Kadungalloor according to the Kistbandi mentioned below and receipt obtained therefore.

Station: Paravur.

Date : 19.03.2019 ✓

**Kist.**

- |                  |                    |
|------------------|--------------------|
| 1. Survey Number | : 57/2, 57/3, 57/4 |
| 2. Sub Division  | : "                |
| 3. Wet/Dry       | : Dry              |
| 4. Area          | : 72.84 Are        |
| 5. Tax           | : 365/-            |

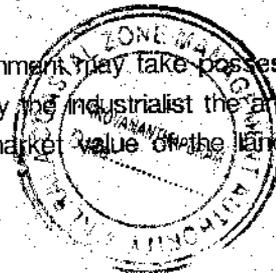


*S. N. Paravur*  
TAHSILDAR, PARAVUR

TAHSILDAR  
N. PARAVUR  
PIN - 683 613

**CONDITIONS**

- 1) (i) That the land/lands assigned shall be heritable shall not be alienated or encumbered without the prior permission in writing of the Government.
- (ii) That the land assigned shall be used only for the following purposes.
  - (a) For the Manufacturing of **Fish meals & Chicken meals**
- 2) That the work connected with the above purposes shall commence within a period of one year from the date of issue of patta.
- 3) That the registry shall be liable to be cancelled for contravention of conditions 1 and 2 above and also for the conditions specified in the patta.
- 4) That the registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation of facts or in excess of the limits of the powers delegated to the assigning authority or there was an irregularity in the procedure.
- 5) That in the event of cancellation of the registry the Government may take possession of the land with the buildings and improvements, if any thereon and pay the industrialist the amount paid by him as value of the land under the rules or the estimated market value of the land at the time of



resumption as may be fixed by the District Collector whichever is less after deducting there from interest at 6% per annum on Government investment on the land for the period from the date of award to the date of resumption by the Government and also the value of any building constructed or of any improvements effected therein by the assignee.

- 6) That the assignee shall be liable for the payment of the full assessment charged on the land with effect from the year in which the patta is issued.
- 7) That the land shall be subject to all local taxes and local rates payable by law or custom.
- 8) That the assignee shall be liable to pay all amounts as provided for in the rules.
- 9) That the existing and customary rights of Government and the Public in roads and paths and rivers, streams and channels running through or bounding the land, and the right of Government to the mines and quarry in and adjacent to the said land are reserved and are in no way affected by the grant.
- 10) That the assignee shall be bound by the Rules for the Assignment of Government land of industrialists in the Development Areas in force from time to time.
- 11) Other conditions, if any, which the Government may impose.
- 12) And also the following condition specified in **GO(Ms) No. 303/2018/RD dated 16.08.2018**
  1. That the land shall be utilized only for the purpose for which the land allotted and assigned.
  2. That the assignee shall not alienate or misuse the assigned land.
  3. That the assigned land shall not be given on lease, sub lease or on ground rent.
  4. That **M/s Alliance Marine Products** shall be liable to protect the land from any encroachment.
  5. In contravention of this conditions specified above, the assignment (Patta) shall be cancelled and the land with improvement shall be liable to be resumed immediately to the Government.

#### SCHEDULE

1. District : Ernakulam
2. Taluk : Paravur
3. Village : Kadungalloor
4. Area : Development Area Edayar
5. Panchayat : Kadungalloor

#### SCHEDULE OF LAND

District	Taluk	Village	Sy. No.	Extent (Hectares (Ares))
Ernakulam	Paravur	Kadungalloor	57/2	20.23
			57/3	44.39
			57/4	8.22
				72.84



Boundaries:

North : Industrial Road

East : Industrial Road

South : Indo German Company

West : Cochin Petro Mines Pvt limited, Yoman Born & allies Products, Periyar River.

Assessment:-

Survey & Demarcation Charges:

Land Value :

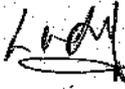
Tree Value : NIL

Total Value Done :

Value of improvements :

DECLARATION

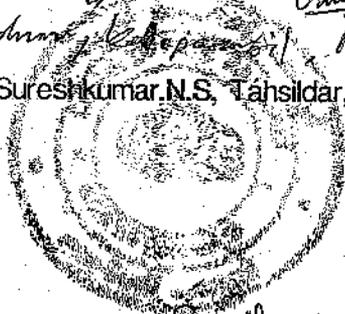
I declare that I shall hold the grant subject to the conditions specified above and shall abide by the Rules which are now in force or may hereafter be issued by the Government in regard to the assignment of Land in the Development Area.  
For Alliance Marine Products

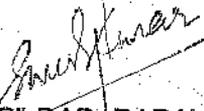
  
Mg. Partner  
Signature of Assignee

In the Presence of witness:-

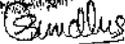
1. Vinu Devassy 92 Devassy, Sellokherdy, Odent. 
2. Muhamad Ahi 98 Abdul Rahman, Kappamattil, Mappathalam. 

This document is signed by Sri. Sureshkumar N.S, Tahsildar, Paravur on behalf of Government of Kerala



  
TAHSILDAR, PARAVUR  
TAHSILDAR  
N. PARAVUR  
PIN - 683 513

In the presence of witnesses:

1. Sindhu.S, Senior CLerk, Taluk Office, Paravur. 
2. Preethi.P, CLerk, Taluk Office, Paravur. 

The document is typewritten /correction if any



  
TAHSILDAR, PARAVUR

TAHSILDAR, PARAVUR  
PIN - 683 513

Department of Industries & Commerce  
District Industries Centre  
Ernakulam

ANNEXURE - III

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No. DIC/EKM/EDYR/199

This is to certify that M/s. *Alliance Marine Products*

D. A. Edayar promoted by Sri/Smt/MS. *KK Abdul Latheef*

is allotted **1.8 Acre** cents / acres of land in Sur

**57/2, 57/3, 57/4**

of Kadungalloor Village, Kadungalloor Grama Panchayat, Paravur

Ernakulam District to set up an M/S/M enterprise for the act

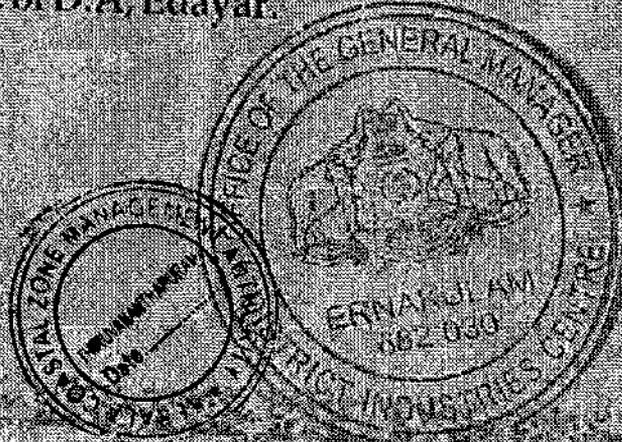
*Fish Meals, Chicken Meals*

and is allotted the building / shed No. **230 A**

in Plot No. **230** of D. A. Edayar.

Date : 22/02/2019

Place : Ernakulam



General Manager  
District Industries Centre  
Ernakulam

File No REV-A3/157/2019-REV

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ഭരണഭാഷാ മാതൃഭാഷ



കേരള സർക്കാർ



സംഗ്രഹം

ഏടയാർ വികസന ഏരിയയിൽ കട്ടണല്ലൂർ വില്ലേജിൽ സർവ്വേ നമ്പർ 57/2.3, 57/3, 57/4 പാർട്ടിൽ ഉൾപ്പെട്ട 18 ഏക്കർ വ്യവസായ ഭൂമി ശ്രീ.കെ.കെ.തമ്പുരാൻ എന്ന യൂണിറ്റിന് കൈമാറ്റം ചെയ്ത പട്ടയം യൂണിറ്റിന് ബാങ്ക് ഓഫ് ഇൻഡ്യ കാലടി ബ്രാഞ്ചിൽ പണയപ്പെടുത്തുന്നതിന് അനുമതി നൽകി ഉത്തരവ് പുറപ്പെടുവിടുന്നു.

റവന്യൂ (എ) വകുപ്പ്  
സ.ഉ.(കൈ) നം.148/2020/റവ. തീയതി,തിരുവനന്തപുരം, 03/05/2020

- പരാമർശം- 1 15.10.2019 ലെ സ.ഉ.(കൈ)നം.314/2019/റവ നമ്പർ ഉത്തരവ്
- 2 വ്യവസായ വാണിജ്യ ഡയറക്ടറുടെ 2.03.2020ലെ ഐഡി3/1114/2020 നമ്പർ കത്ത്
- 3 കേരള ഫിനാൻഷ്യൽ കോർപ്പറേഷൻ ചീഫ് മാനേജരുടെ 19.12.2019 ലെ കെ.എഫ്.സി.ഇ.കെ.എം.1198/19 നമ്പർ കത്ത്

ഉത്തരവ്

ഏടയാർ വ്യവസായ വികസന ഏരിയയിൽ കട്ടണല്ലൂർ വില്ലേജിൽ സർവ്വേ നമ്പർ 57/2, 57/3, 57/4 പാർട്ടിൽ ഉൾപ്പെട്ട 18 ഏക്കർ വ്യവസായ ഭൂമി ശ്രീ.കെ.കെ.തമ്പുരാൻ എന്ന യൂണിറ്റിന് കൈമാറ്റം ചെയ്ത പട്ടയം യൂണിറ്റിന് ബാങ്ക് ഓഫ് ഇൻഡ്യ കാലടി ബ്രാഞ്ചിൽ പണയപ്പെടുത്തുന്നതിന് അനുമതി നൽകി ഉത്തരവ് പുറപ്പെടുവിപ്പിക്കുന്നു.

2. ഇപ്പോൾ ടി യൂണിറ്റിന് കെ.എഫ്.സി.ൽ നിന്നുള്ള മോർട്ട്ഗേജ് പണയം ചെയ്ത പട്ടയം യൂണിറ്റിന് ബാങ്ക് ഓഫ് ഇൻഡ്യ കാലടി ബ്രാഞ്ചിൽ നിന്നുള്ള മോർട്ട്ഗേജ് പണയം ചെയ്ത പട്ടയം തിരിച്ചെടുക്കുന്നതിനായി അപേക്ഷ സമർപ്പിക്കുകയും ആയത് അനുവദിക്കുന്നതിനായി പരാമർശം (1) പ്രകാരം അനുമതി നൽകി ഉത്തരവ് പുറപ്പെടുവിപ്പിക്കുന്നു.

3. ടി യൂണിറ്റിന് മറ്റ് എന്തെങ്കിലും ബാങ്കുകൾക്കോ, ഡെങ്കോയ്ക്കോ പണയപ്പെടുത്തുന്നതിന് യാതൊരു നിയമ തടസ്സങ്ങളും ഇല്ലാ എന്നും, ടി വ്യവസായ വികസന ഏരിയയിൽ കട്ടണല്ലൂർ വില്ലേജിൽ സർവ്വേ നമ്പർ 57/2.3, 57/3, 57/4 പാർട്ടിൽ ഉൾപ്പെട്ട 18 ഏക്കർ വ്യവസായ ഭൂമി ശ്രീ.കെ.കെ.തമ്പുരാൻ എന്ന യൂണിറ്റിന് കൈമാറ്റം ചെയ്ത പട്ടയം യൂണിറ്റിന് ബാങ്ക് ഓഫ് ഇൻഡ്യ കാലടി ബ്രാഞ്ചിൽ പണയപ്പെടുത്തുന്നതിന് അനുമതി നൽകി ഉത്തരവ് പുറപ്പെടുവിപ്പിക്കുന്നു.



